

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

R.A. NO. 291/2001 IN
O.A. NO. 2357/99

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NEW DELHI THIS THE ~~20th~~ DAY OF AUGUST 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Shri Kanhiya Lal Petitioner
(By Shri H.P. Chakravorty, Advocate)

Vs

Union of India Respondent

O R D E R (IN CIRCULATION)


By Hon'ble Shri Govindan S. Tampi. Member (A)

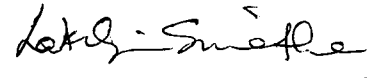
R.A. 291/2001 has been filed seeking recall and review of the Tribunal's Order dated 27.4.2001 disposing of OA 2357/99.

2. We have considered the RA with specific reference to our findings and conclusions recorded while disposing of the OA 2357/1999. Respondents plea in the OA for re-fixation of his pay incorporating qualification pay which had been granted earlier was repelled in our order as it was found that he had not been given any qualification pay and had been given only advance increments which were to be absorbed in future increases .

3. Through the present RA , the applicant is re-agitating the matter, questioning the interpretation adopted by us while dealing with the relevant OM and other orders, and has not brought any error apparent on record, which only would have justify review and recall. *or any other similar cases.*

4. In the circumstances we hold that no case for review has been made out. Review application is therefore rejected in circulation, as being devoid of any merit.


(Govindan S. Tampi)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

Patwal/